

No. 2604

(No. 01/16/78-KJ): In exercise of the powers conferred by sub-section (1) of Section 121A of the Income-tax Act, 1961 (No. 37 of 1961) in pursuance of Notification No. 2525 (S.O. 251/78-F.1-12) dated 23.9.78 the Joint Director of Direct Taxes and the Commissioner of Income-tax (Appeals) of the State of Gujarat in column (1) of the schedule below, shall perform their respective duties in respect of each person mentioned in column (2) of the said schedule in the correct order specified in the correct order in column (3) thereof as are approved by the Board in the orders mentioned in clause (a) to (h) of sub-section (2) of Section 246 of the Income-tax Act, 1961, in sub-section (1) of Section 15 of the Interest Free Loans Act, 1974 and also in respect of such persons or classes of persons as the Board has directed in any direct or indirect manner to be exempted from the provisions of clause (a) of sub-section (2) of Section 246 of the Income-tax Act, 1961.

SCHEDULE

Sl. No.	Name of the person.	Income-tax jurisdiction of the person of the State of Gujarat.
1.	Central Government of I.T.	1. Central Government of I.T.
2.	All wards/circles of Gandhinagar.	1. Inspecting Ass. Commissioner of I.T., Gandhinagar, Gandhinagar.
3.	All wards/circles, Tharapur.	2. Inspecting Ass. Commissioner of I.T., Gandhinagar, Gandhinagar.
4.	All wards/circles, Gandhinagar.	3. Inspecting Ass. Commissioner of I.T., Gandhinagar, Gandhinagar.
5.	All wards/circles, Gandhinagar.	
6.	All wards/circles, Gandhinagar.	
7.	All wards/circles, Gandhinagar.	
8.	All wards/circles, Gandhinagar.	
9.	All wards/circles, Gandhinagar.	
10.	All wards/circles, Gandhinagar.	
11.	All wards/circles, Gandhinagar.	
12.	All wards/circles, Gandhinagar.	
13.	All wards/circles, Gandhinagar.	
14.	All wards/circles, Gandhinagar.	
15.	All wards/circles, Gandhinagar.	
16.	All wards/circles, Gandhinagar.	
17.	All wards/circles, Gandhinagar.	